

Mr. Speaker: The hon. Member is putting hypothetical questions and asking for opinions, whether it indicates this or not. It is very difficult to answer.

Shri Vidya Charan Shukla: In reply to part (b) of the question it has been said that the original programme for the manufacture of traction motors has not been altered. May I know if the manufacture of these traction motors has started and, if so, what capacity has been achieved in the manufacture of these traction motors?

Shri P. C. Sethi: At present, the manufacture of transformers, switch gear, capacitors and traction equipment has been started. As regards the motors, their manufacture has not yet been started.

Shri S. M. Banerjee: In the statement it is mentioned that the manufacture of heavier sized transformers, industrial motors, large sized generators and water turbines is expected to be taken up during 1962-63. May I know whether there is any expansion plan of this particular project, and what extra amount has been sanctioned for that?

Mr. Speaker: He wants to know whether there is any expansion plan for this project and what amount has been earmarked for that.

Shri P. C. Sethi: I have no information on this point.

Shri S. M. Banerjee: Sir, can he say "No information"? There is information. Of course, he can ask for notice.

Mr. Speaker: It is equally good. If he says "No information", that means that he wants notice for that.

द्रविड़ मुनेत्र कड़गम

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*१४३६. { श्री भक्त दर्शन :
डा० लक्ष्मीमल्ल सिद्धवी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान द्रविड़ मुनेत्र कड़गम

के नेता श्री सी० एन० अन्नादुराई के ६ मई को मद्रास में अपने दल के सदस्यों के समक्ष दिये गये भाषण के इस अंश की ओर आकर्षित कराया गया है कि यदि आवश्यक हुआ तो स्वतंत्र द्रविड़नाड का प्रश्न संयुक्त राष्ट्र संघ की महा सभा में उठाया जायेगा ; और

(ख) यदि हां, तो इस राष्ट्रघातक आन्दोलन को समाप्त करने के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री वातार) : (क) सरकार को इस बारे में कोई सूचना नहीं है कि श्री सी० एन० अन्नादुराई ने ६ मई, १९६२ को मद्रास में कोई ऐसा भाषण दिया है। हां, ज्ञात हुआ है कि द्रविड़ मुनेत्र कड़गम के संगठन मंत्री (Organisation Secretary) श्री ऐन० वी० नटराजन ने ६ मई को प्रातःकाल की सभा में यह कहा कि "यदि भारत सरकार और श्री नेहरू ने द्रविड़ मुनेत्र कड़गम की मांग पर यथोचित ध्यान न दिया तो मामला राष्ट्र संघ की महा सभा के सामने पेश किया जायगा।"

(ख) जैसा और जिस समय जरूरी होगा कार्यवाही की जायेगी।

I shall also read the answer in English.

(a) Government are not aware of any such statement having been made by Shri C. N. Anandurai in Madras on 6th May 1962. Shri N. V. Natarajan, Organisation Secretary of the Dravida Munnetra Kazhagam is, however, reported to have stated at the meeting held in the morning of the 6th May that "if the Government of India and Shri Nehru did not give due significance to the demand of the Dravida Munnetra Kazhagam, then it would be brought before the United Nations Assembly."

(b) Government will do the needful as and when it is found necessary.

Shri Bhakt Darshan: Sir, when this organisation does not believe in the very basic unity and indivisibility of this country, why has it been allowed

to exist so far and why drastic action is being delayed even now?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): This organisation has been functioning for some time past. We have to judge whether they are really a menace and the Government should take legal action against them. The main point is that preaching of secession should be made a penal offence. Government gave thought to this matter. Although it might be felt necessary to take action on those lines, at present, we do not consider it necessary to take immediate action on those lines.

Shri Tyagi: The movement should grow to invite attention?

Mr. Speaker: Shri Bhakt Darshan.

Shri Bhakt Darshan: Sir, have the Government of India and the Government of Madras enquired into the grievances of the people which are being exploited by the D.M.K. and is any concrete step being taken in that direction so that the wind may be taken out of the sails of this separatist movement?

Shri Lal Bahadur Shastri: I do not quite understand what kind of grievance the hon. Member is referring to. They have no special grievance. If it is economic, it is a general question and they form a very large proportion of the population and come from the backward classes of the State. There is no special grievance as such. Of course, the demand of separation is there. There is no further enquiry to be made in that regard.

Dr. L. M. Singhvi: Is it proposed to make any propaganda for secession a substantive penal offence in this country and if so, by when the legislative enactment is likely to be brought up?

Shri Lal Bahadur Shastri: As I said, we have given thought to this matter. But, we are not in immediate hurry to put forward such a legislation.

Shri Tyagi: From the answer of the Home Minister, I understand that any propaganda even on a widespread basis for secession and for separation from India is not one which would attract his attention. He says that action will be taken when it is found necessary. Shall I take it that any widespread propaganda, of course, non-violently done, does not catch his eye at all?

Shri Lal Bahadur Shastri: I think Shri Tyagi, who is an old seasoned political worker, should depend more on his political propaganda also. We have to fight them on the political level. I do not consider that the matter is so serious that we cannot deal with it non-officially. But, undoubtedly, if there is preaching of secession, if it continues and it is done on a wider scale, it will never be allowed and it will be stopped.

Shri Tyagi: Is there any time-limit for that when action will be taken?

Mr. Speaker: Shri Tyagi does not get my permission for the second question. That comes out automatically. Shri Hari Vishnu Kamath.

Shri Hari Vishnu Kamath: Do recent reports received by the Government indicate that public opinion in the south with the exception of a few pockets in Tamil Nad is veering slowly but surely away from the slogan of Independent Dravida Nad or do they indicate that the slogan is evoking any large-scale response and the movement is gaining momentum in the south?

Shri Lal Bahadur Shastri: What the hon. Member said in the beginning, the first portion of it is correct. This could be very well judged from the fact that when this matter was raised in the Rajya Sabha, Members from all the southern States, each and every one of them, spoke forcibly against this proposal or this kind of a demand. Even in Madras, especially in the other States, the general opinion is very much against this.

श्री जगदेव सिंह सिद्धान्ती : क्या गृह मंत्री जी को पता है कि द्रविड़ और आर्य अलग अलग नहीं हैं, बल्कि एक ही जाति है। केरल राज्य में आदि गुरु शंकराचार्य महाराज

अध्यक्ष महोदय : स्पीच नहीं करनी है।

श्री जगदेव सिंह सिद्धान्ती : चूंकि ये दोनों अलग अलग नहीं हैं, इसलिये क्या माननीय गृह मंत्री जी यत्न करेंगे कि जो भेदभाव इनके बीच चला है, उसको मिटाया जाये और इनको मिलाया जाये ?

अध्यक्ष महोदय : यह आपका सजेशन बहुत अच्छा है।

श्री प्रकाशचंद्र शास्त्री : भारत वर्ष में अब तक जितने भी इस प्रकार के पृथक्तावादी आन्दोलन चले हैं, प्रायः यह देखा गया है कि दूसरे देशों से भी उनको प्रोत्साहन मिला है। द्रविड़ मूनेत्र कड़गम का यह जो पृथक्तावादी आन्दोलन चल रहा है, क्या गृह मंत्री महोदय को कुछ ऐसे भी संकेत मिले हैं कि इन्फें पीछे भी किन्हीं दूसरे देशों का हाथ है ?

श्री लाल बहादुर शास्त्री : जी नहीं, ऐसा कोई संकेत हम को नहीं मिला है।

श्री रा० शि० पाण्डेय : इस संवेदन आन्दोलन में जो द्रविड़ मूनेत्र कड़गम की ओर से चल रहा है, इसमें मुस्लिम लीग का भी क्या कोई हाथ है ?

श्री लाल बहादुर शास्त्री : जी नहीं। उनका हाथ है, इस तरह से कहने की बात नहीं है। लेकिन जैसा मैंने सदन में कहा था कि मुस्लिम लीग ने पिछले चुनाव में डी० एम० के० के क्षेत्रों में, उनके कैंडिडेट्स को समर्थन किया, वहां वे गए, उनकी उमने मदद की और उनको वोट दिलाने में काफी सहायता पहुंचाई।

श्री विभूति मिश्र : माननीय मंत्री जी ने कहा कि साउथ के जितने मैम्बर थे उन्होंने राज्य सभा में विरोध किया। मैं जानना चाहता

हूँ कि मद्रास स्टेट के जो नान-कांग्रेसी मैम्बर हैं, उनमें से कितनों ने राज्य सभा में विरोध किया ?

Dr. L. M. Singhvi : On a point of order. I believe the convention is that we do not, in this House, refer to the proceedings in the other House. I believe that rule 354 precludes any discussion of the proceedings of the other House in this House.

Mr. Speaker : When they are published, reference to that publication can be made.

Shri Vidya Charan Shukla : May I know if this kind of speech advocating secession is a criminal offence, and if so, the reason why no action has been taken against the gentleman who made that speech?

Shri Lal Bahadur Shastri : It is not yet a criminal offence.

Metallurgical Research Laboratory, Ishapore

*1437. **Shri S. M. Banerjee :** Will the Minister of Defence be pleased to state:

(a) whether final decision has since been taken regarding bifurcation of Defence Metallurgical Research Laboratory, Ishapore;

(b) if not, the reasons therefor; and

(c) when a decision is likely to be taken in the matter?

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan) :
(a) Yes, Sir.

(b) and (c). Do not arise.

Shri S. M. Banerjee : The reply to part (a) of the question is 'Yes'. May I know whether it has been actually bifurcated, and if so, the departments into which it has been divided?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah) : Only a decision has been taken in principle to bifurcate it. It will take some time to implement it.